

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION NO. 19**

Dated: Guwahati, the 1<sup>st</sup> April, 2024

Pursuant to the judgment dated 04-08-2023 passed by the Hon'ble Gauhati High Court in *Criminal Appeal (J) No. 46/2017 (Ajit Kumar Vs. The State of Assam)*, Hon'ble the Chief Justice has been pleased to direct all the Criminal courts under the jurisdiction of Hon'ble Gauhati High Court to mandatorily prepare a "***Warrant of Commitment on a sentence of imprisonment or fine***" in terms of Form No. 34 as prescribed under schedule Second to the Cr.P.C.

While transmitting the records to the High Court when summoned in an appeal, the Warrant shall also include a Custody Certificate given in **Annexure "A"**.

A detailed Custody Certificate of every accused convicted and committed to prison shall also be maintained by the Superintendent of the Central Jail/District Jail concerned.

This Notification shall come into force with immediate effect.

By Order,  
Sd/- S. Dhar

**REGISTRAR (JUDICIAL)**

**Memo No. HC. III - 07/2015/1318-1345/ G**

**dated 01-04-2024.**

**Copy to:-**

1. The Advocate General, Assam/ Nagaland/ Mizoram / Arunachal Pradesh for information.
2. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
3. The Director General of Police, Assam / Nagaland / Mizoram / Arunachal Pradesh.
4. The Registrar (Vig./Judl./ Admin./ Esstt.), Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Yupia.

***(He is requested to circulate this Notification amongst all the Subordinate Courts of his State).***

6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
7. The District & Sessions Judge,  
Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Charaideo / Chirang / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup (M) / Kamrup / Karimganj / Karbi Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / South Salmara-Mankachar / Tinsukia / Udalguri / West Karbi Anglong.

***(He/she is requested to circulate this Notification amongst all the Judicial Officers/ Superintendents of Central Jails/District Jails of his /her district).***

8. The Inspector General of Prisons,  
Assam / Nagaland / Mizoram / Arunachal Pradesh.

***(He/she is requested to circulate this Notification amongst all the Superintendents of Central Jails/District Jails of their respective State).***

9. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
10. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
11. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
12. The President/Secretary, All Assam Lawyers' Association, Guwahati.
13. The President/Secretary, Lawyers' Association, Guwahati.
14. The Senior Information Technology Consultant, Gauhati High Court, Guwahati.
15. The Joint Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
16. The Director, Law Research Institute, Gauhati High Court, Guwahati.
17. The Deputy Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
18. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.

19. The Asstt. Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
20. The Court Manager, Gauhati High Court, Guwahati.
21. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
22. The Project Manager, Gauhati High Court, Guwahati. He is requested to upload this Notification in the website of the Gauhati High Court.
23. The P.S. to Hon'ble Mr. /Mrs. Justice \_\_\_\_\_, Gauhati High Court, Guwahati.
24. The AO (J), \_\_\_\_\_, Section, Gauhati High Court, Guwahati.
25. The Court Master, Court No. \_\_\_\_\_, Gauhati High Court, Guwahati.
26. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
27. The Senior Systems Officer, Gauhati High Court, Guwahati.
28. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
29. The Gauhati High Court Notice Boards.

  
**REGISTRAR (JUDICIAL)**

## ANNEXURE -A

### CUSTODY CETIFICATE

\_\_\_\_\_ District Central Prison- Jail \_\_\_\_\_ ,  
certified that

1. Detail of custody of the case which is being required by the Hon'ble court as on \_\_\_\_\_

1	Name of convict/accused and father, age and sex	
2	Address	
3	Case No. / / PS Case No.	
4	Convicted by the Ld Court of _____ with date of judgment and tenure. Term of sentence, if any	
5	Custody in crime no. / sl. No.	

2. Detail of custody period in the case

Sl. No.	Particulars	Period
1	Custody as under trial	
2	Custody after conviction	
3	Parole, Home Leave availed (-)	
4	Details of overstay, absence from parole, home leave	
5	Actual custody period of after conviction [Sl. No. 2(4 & 5)]	
6	Actual undergone period including custody as under trial [ Sl.No. 1+5]	UTP .. CTP ..
7	Remission awarded	
8	Total sentence (including period of remission)	Under-trial period -- Conviction period -- With remission period total sentence-